GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE LOK SABHA

UNSTARRED QUESTION NO. 4149. TO BE ANSWERED ON TUESDAY, THE 19TH AUGUST, 2025.

PROMOTING PRIVATE INVESTMENT IN STARTUPS

4149. SMT. MANJU SHARMA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state: वाणिज्य एवं उद्योग मंत्री

- (a) the details of the steps taken/being taken by the Government to promote private investment under Start-up India initiatives;
- (b) the details of the amount sanctioned under the Start up India Lead Fund scheme;
- (c) the regulatory reforms undertaken by the Government to enhance ease of doing business, raising capital and to reduce compliance burden for recognised Start-ups; and
- (d) the number of recognised start-ups included in GeM Start up Runway in a year?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद) THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI JITIN PRASADA)

- (a): The Fund of Funds for Startups (FFS) Scheme under Startup India initiative, has been established to catalyze private venture capital investments and is operationalized by Small Industries Development Bank of India (SIDBI), which provides capital to Securities and Exchange Board of India (SEBI)- registered Alternative Investment Funds (AIFs) which in turn invest in startups. AIFs supported under FFS are required to invest at least two times of the amount committed under FFS in startups. Under the Scheme, SIDBI has made net commitments of Rs. 9,994 crore to over 140 AIFs and the supported AIFs have invested around Rs. 23,679 crore in 1,282 startups as on 30th June 2025.
- **(b):** The Government is implementing Startup India Seed Fund Scheme (SISFS) to provide funding opportunities to startups in their early-stages of growth.
 - The Scheme provides financial assistance to eligible startups through incubators. The Experts Advisory Committee (EAC) of SISFS, evaluates and selects incubators for allocation of funds which thereon select startups in accordance with the Scheme guidelines. Rs. 945 crore has been approved to 219 incubators selected under the Scheme as on 30th June 2025.

(c): For simplifying and streamlining business regulations and fostering ease of doing business across the country, the Government is undertaking various measures through initiatives such as Business Reform Action Plan, Jan Vishwas, and Reducing Compliance Burden on Businesses and Citizens. These measures include simplification of procedures related to applications, renewals, inspections, filing records, etc.; rationalization by repealing, amending or subsuming redundant laws, digitization by creating online interfaces eliminating manual forms and records, and decriminalization of minor technical or procedural defaults.

Specifically for the startup ecosystem, the Government has taken more than 60 measures to enhance ease of doing business, raising capital and reducing compliance burden. These measures include profit linked deductions under Section 80-IAC of the Income Tax Act 1961, relaxation in compliances, carryforward of losses, fast-track approval process for in-bound mergers, faster-exit provisions, relaxation in public procurement, etc.

(d): Government e-Marketplace (GeM) has developed GeM Startup Runway, a dedicated marketplace category exclusively for startups to list their products and services and sell directly to the Government. 205 recognised startups are included under GeM Startup Runway as on 30th June 2025.
